GOVERNMENT OF INDIA MINISTRY OF HOUSING AND URBAN AFFAIRS LOK SABHA

UNSTARRED QUESTION NO. 852 TO BE ANSWERED ON DECEMBER 7, 2023

HOUSING FOR ALL

NO. 852. SHRIMATI MANJULATA MANDAL: SHRI C.N. ANNADURAI:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether the Government is making progress towards achieving its target of providing houses for all;
- (b) if so, the details thereof;
- (c) the physical target fixed by the Government for construction of houses under Housing for All scheme during the last three years and the current year in Odisha and Tamil Nadu;
- (d) the details of the houses have actually been constructed in the State of Odisha during the above mentioned years;
- (e) the details of funds allocated and utilized under this scheme to the State of Odisha and Tamil Nadu during the above mentioned period; and
- (f) the other steps taken by the Government to achieve the goal of 'Housing for All'?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS

(SHRI KAUSHAL KISHORE)

(a)to (e): 'Land' and 'Colonization' are State subjects. This Ministry, under the vision of 'Housing for All', supplements the efforts of State/ Union Territory (UT) Governments by providing Central Assistance

under Pradhan Mantri Awas Yojana- Urban (PMAY-U) for construction of houses for all eligible urban families/ beneficiaries since 25.06.2015. PMAY-U is a demand driven scheme and Government of India has not fixed any target for construction of houses under the scheme. Based on the demand for housing in the urban areas, States/UTs prepare project proposals and after approval of State Level Sanctioning and Monitoring Committee (SLSMC), these are submitted to the Ministry for sanctioning of admissible Central Assistance by Central Sanctioning and Monitoring Committee (CSMC). Details of houses sanctioned, grounded & constructed and Central Assistance sanctioned, released and utilised in Odisha and Tamil Nadu during the last three years and the current year is at Annexure.

- (f): The Ministry has taken following measures in order to achieve the vision of 'Housing for All':
 - i. PMAY-U Awards have been instituted with emphasis on grounding, completion, occupancy of houses sanctioned under the scheme.
 - ii. Alternative and innovative construction technologies have been promoted under the Scheme for rapid delivery of houses.
- iii. Payment through Direct Benefit Transfer (DBT) Mode and Aadhaar seeding of beneficiaries is ensured for transparency and accountability.
- iv. Use of Information/ Space Technology through PMAY(U)-MIS (Management Information System), Bhuvan Portal, PFMS (Public Financial Management System) and Geo-tagging/ Geo-fencing of sanctioned houses are being done for effective monitoring and expeditious release of Central Assistance.

The Ministry regularly reviews the status of implementation of PMAY-U with States/UTs through Monthly Progress Reports (MPRs), Monthly Review Meetings and in the meetings of Central Sanctioning and Monitoring Committee (CSMC).

PMAY-U, which was earlier upto 31.03.2022, has since been extended upto 31.12.2024, except CLSS vertical, to complete all the sanctioned houses without changing the funding pattern and implementation methodology. Accordingly, States/UTs have been advised to expedite to complete all sanctioned houses within the extended Mission period as per Detailed Project Reports.

Overall Physical and financial progress and that of for the States of Odisha and Tamil Nadu during last three years and current year (FY2020-21 to 2023-24) under PMAY-U

Sr. No.	Particulars	Overall Achievements	Odisha	Tamil Nadu
1	Houses Sanctioned (Nos)	48,48,220	92,887	2,05,600
2	Houses Grounded for Construction (Nos)*	49,45,990	70,984	90,488
3	Constructions of Houses Completed/ Delivered (Nos)*	44,69,803	71,145	2,85,308
4	Central Assistance Sanctioned (₹ in Crores)	85,977.05	1,450.30	3,623.39
5	Central Assistance Released (₹ in Crores)**	84,922.12	1,179.47	4,365.57
5	Central Assistance Utilised (₹ in Crores)**	93,173.11	1,268.37	5,530.90

^{*} Includes houses grounded and completed during the period which were sanctioned in preceding years.

^{**} Includes Central Assistance released and utilised during the period for which funds were approved in preceding years.